

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

MONA GASES PRIVATE LIMITED OPERATING IN REFILLING OF OXYGEN & NITROGEN CYLINDERS AT NEHRU ROAD, RAMGARH CANTT, DIST. HAZARIBAGH, JHARKHAND

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	MONA GASES PRIVATE LIMITED CIN No: U11100JH2004PTC010737
2.	Address of the registered office	Nehru Road, Ramgarh Cantt, Dist. Hazaribagh, Jharkhand.
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Nehru Road, Ramgarh Cantt, Dist. Hazaribagh, Jharkhand
5.	Installed capacity of main products/ services	Since, management is non-co-operative, no information available w.r.t. installed capacity
6.	Quantity and value of main products/ services sold in last financial year	Turnover of INR 64,19,527/- as on 31.03.2023 as per Audited Financial Statement for FY 2022-23 (Since, management is non-co-operative, no information available w.r.t. Quantity sold during FY 2022-23)
7.	Number of employees/ workmen	The company is non-operational as on date of Publication of instant form.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at cirpmonagases@gmail.com .
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by writing an email to: cirpmonagases@gmail.com
10.	Last date for receipt of expression of interest	04 th February 2025
11.	Date of issue of provisional list of prospective resolution applicants	14 th February 2025
12.	Last date for submission of objections to provisional list	19 th February 2025
13.	Date of issue of final list of prospective resolution applicants	24 th February 2025

14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	01 st March 2025
15.	Last date for submission of resolution plans	1 st April 2025
16.	Process email id to submit Expression of Interest	cirpmonagases@gmail.com



Sanjay Vijay Jeswani
Resolution Professional,
Mona Gases Private Limited,
Reg. No: IBBI/IPA-001/IP-P-02891/2024-2025/14432,
Email: cirpmonagases@gmail.com
Address: Ground Floor, Plot No. 21, Sheela Nagar,
Gittikhadan, Katol Road, Nagpur, Maharashtra-440013.
AFA Validity: 30th June, 2025.

Date: 15th January 2025

Place: Nagpur

FORM-G

INVITATION FOR EXPRESSION OF INTEREST FOR MONA GASES PRIVATE LIMITED OPERATING IN REFILLING OF OXYGEN & NITROGEN CYLINDERS AT NEHRU ROAD, RAMGARH CANTT, DIST. HAZARIBAGH, JHARKHAND
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Sd/-
Sanjay Vijay Jeswani
Resolution Professional,
Monas Gases Private Limited,
Reg. No: IBB/PA-001/IP-P-02891/2024-2025/14432,
Email: cirmonagases@gmail.com
Address: Ground Floor, Plot No. 21, Sheela Nagar,
Gittikhandan, Katol Road, Nagpur, Maharashtra - 440013.
Date: 15-01-2025
Place: Nagpur
AFA Validity: 30th June, 2025.

AXIS FINANCE LIMITED
 CIN: U65921MH1995PLC212675

Regd. Office: Axis House, C-2, Wadia International Centre, Worli, Mumbai - 400025
Tel.: 022-43255004, Email ID : info@axisfinance.in, Website : www.axisfinance.in

EXTRACT OF FINANCIAL RESULTS FOR THE QUARTER ENDED DECEMBER 31, 2024

Sr. No.	Particulars	Quarter ended		
		December 31, 2024	December 31, 2023	Year ended March 31, 2024
(₹ in Lakhs)				
	Audited	Audited		Audited
1	Total Income from Operations	1,03,542.44	82,086.95	3,15,413.35
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	23,500.09	20,978.53	79,454.94
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	23,500.09	20,978.53	79,454.94
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	17,599.05	15,371.29	59,720.07
5	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	18,325.05	15,373.32	59,621.49
6	Paid up Equity Share Capital	69,357.05	62,706.38	62,706.38
7	Reserves (excluding Revaluation Reserve)	4,47,010.75	3,27,951.13	3,44,158.13
8	Securities Premium Account	1,76,905.48	1,23,703.04	1,23,703.06
9	Net Worth	5,16,367.80	3,90,657.51	4,06,864.51
10	Paid up Debt Capital/Outstanding Debt	31,71,975.09	25,42,379.06	27,94,308.77
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt Equity Ratio	6.14	6.51	6.87
13	Earnings Per Share (of ₹ 10/- each) (for continuing and discontinued operations)			
	1. Basic:	2.68	2.57	9.93
	2. Diluted:	2.68	2.57	9.93
14	Capital Redemption Reserve	-	-	-
15	Debt Service Coverage Ratio	-	-	-
16	Debt Service Coverage Ratio	-	-	-
17	Interest Service Coverage Ratio	-	-	-
18	Outstanding redeemable preference shares (quantity and value)	N.A.	N.A.	N.A.
19	Current ratio	N.A.	N.A.	N.A.
20	Long term debt to working capital	N.A.	N.A.	N.A.
21	Bad debts to Account receivable ratio	N.A.	N.A.	N.A.
22	Current liability ratio	N.A.	N.A.	N.A.
23	Total debts to total assets	0.85	0.84	0.85
24	Debtors turnover	N.A.	N.A.	N.A.
25	Inventory turnover	N.A.	N.A.	N.A.
26	Operating margin (%)	N.A.	N.A.	N.A.
27	Net profit margin (%) for the quarter ended	17.00%	18.73%	18.08%
28	Sector specific equivalent ratios as on			
	a) Gross Stage 3 asset	0.65%	0.49%	0.46%
	b) Net Stage 3 asset	0.33%	0.27%	0.24%
	c) CRAR	21.22%	18.78%	19.11%
	d) Liquidity Coverage Ratio	375.37%	297.51%	402.79%

- Notes:**
- The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchanges under Regulation 52 of the Listing Regulations. The full format of quarterly financial results are available on the websites of the BSE Limited (www.bseindia.com) and Axis Finance Limited (www.axisfinance.in).
 - The above financial results have been reviewed and recommended by the Audit Committee and approved by the Board of Directors at its meeting held on January 13, 2025, and are audited by the statutory auditors, as required under the Regulations.
 - For the items referred in Regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the BSE Limited and can be accessed on www.bseindia.com.
 - Previous period / year figures have been regrouped / rearranged wherever necessary to conform to the current period/year figures.

For and on behalf of Board of Directors
AXIS FINANCE LIMITED

Sd/-
Sai Giridhar
Managing Director & CEO
Date: January 13, 2025
Place: Mumbai
Date: 10754786

CORDS® Cords Cable Industries Limited
 Registered Office: 94, 1st Floor, Shambhu Dayal Bagh Marg,
 Near Okhla Industrial Area Phase-III, Old Ishwar Nagar, New Delhi-110020
 Tel: 011-40551200 * Fax: 011-20887232 * E-mail: ccil@cordscable.com
 website: www.cordscable.com * CIN: L74999DL1991PLC046092

NOTICE
 Notice is hereby given, pursuant to Regulation 29 of SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015 that 213th meeting of the Board of Directors of the Company is scheduled to be held on Monday, February 10th, 2025 to consider and approve, inter alia, The Un-audited Financial Results alongwith Limited Review Report by the statutory auditor for the 3rd Quarter/9 months ended on December 31st, 2024 and other items as per agenda.
 The above information is also available on the website of the company viz. (www.cordscable.com) and the websites of the Stock Exchanges where Company's shares are listed viz. (www.bseindia.com) and (www.nseindia.com). In accordance with the SEBI (Prohibition of Insider Trading) Regulations, 2015, the Trading Window for dealing in the securities of the Company has already been closed for all the designated persons and their immediate relatives w.e.f January 01, 2025 till 48 hours after the Un-audited Financial Results for the 3rd Quarter /9 months ended on December 31st, 2024 is made public.

By Order of Board of Directors
For Cords Cable Industries Limited
 Sd/-
Garima Pant
Company Secretary
Place: New Delhi
Date: January 14, 2025

EKANSH Concepts Limited
Ekansh Concepts Limited
 FORMERLY KNOWN AS PARAMONE CONCEPTS LIMITED

CIN: L74110MH1992PLC070070
 Regd. Off.: Office No. 408, Sunteck Crest, Plot No. 3,
 Behind Mukund Hospital, Andheri Kurla Road, Andheri East,
 Marol Naka, Mumbai-400059 Tel No: + 91-022-47781806.
 Website: ekanshconcepts.com, Email Id: info@ekanshconcepts.com

NOTICE OF POSTAL BALLOT

NOTICE is hereby given pursuant to Section 110 of the Companies Act, 2013 ("Act") and other applicable provisions, if any, of the Act and Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 ("Rules"), as amended from time to time, read with the General Circular No. 09/2024 dated 19th September 2024, Circular No. 09/2023 dated 25th September 2023, General Circular No. 11/2022 dated December 28, 2022, General Circular No. 3/2022 dated May 05, 2022, General Circular No. 20/2021 dated December 8, 2021, General Circular No. 10/2021 dated June 23, 2021, General Circular No. 39/2020 dated December 31, 2020, General Circular No. 33/2020 dated September 28, 2020, General Circular No. 22/2020 dated June 15, 2020, General Circular No. 17/2020 dated April 13, 2020 and General Circular No. 14/2020 dated April 8, 2020 issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars"), that the resolutions appended here-in-below are proposed to be passed by the Members of Ekansh Concepts Limited ("Company") through Postal Ballot only by voting through electronic means ("remote e-voting"). Communication of assent or dissent of the Members would take place only through the remote e-voting system, in relation to the following Special Resolution as set out in the Postal Ballot Notice ("Notice") dated Monday, January 13, 2025:

- Regularisation of Appointment of Mr. Sandeep Mandawewala (DIN: 03053339) as Managing Director of the Company (Special Resolution)**
 - Regularisation of Appointment of Mrs. Pinki Kedla (DIN: 08455451) as Non-Executive Independent Director of the Company (Special Resolution)**
- The detailed Explanatory Statement under Section 102 of the Act setting out the material facts concerning the resolutions, forms part of the Notice. The Notice along with the Explanatory Statement is available on the website of the Company i.e. ekanshconcepts.com, on the website of the Stock Exchanges where the equity shares of the Company are listed i.e. BSE Limited, www.bseindia.com and on the website of CDSL, www.cdslindia.com.
- Members are hereby informed that:**
- The Company has completed the Dispatch of Notice through e-mails to the members on Monday, January 13, 2025.
 - The Cut-off date for the purpose of ascertaining the eligibility of members to avail remote e-voting facility is Friday, January 10, 2025. The members whose name is recorded in the register of members of the Company or in the register of beneficial owners maintained by the depositories as on the Cut-off date shall only be entitled to avail the remote e-voting facility. A person who is not a member as on cut-off date should treat this notice for information purpose only.
 - In compliance with the requirements of the MCA Circulars, hard copy of Notice, Postal Ballot Form and pre-paid business reply envelope have not been sent to the members for this Postal Ballot. Members are required to communicate their assent or dissent only through the remote e-voting System. The Company has engaged Central Depository Services (India) Limited ("CDSL") for providing E-voting facility to all its Members.
 - The detailed procedure/instructions on the process of remote e-voting including the manner in which the members who have not yet registered their email addresses can register their email address and/or can cast their vote, as specified in the Notice.
 - The remote e-voting period will commence from Tuesday, January 14, 2025, 09:00 A.M. (IST) to Wednesday, February 12, 2025, 05:00 P.M. (IST). The remote e-voting module shall be disabled by thereafter. Once the vote on a resolution is cast by members, no change will be allowed subsequently.
 - The Company has appointed Mrs. Nidhi Bajaj, Proprietor of M/s. Nidhi Bajaj & Associates, (Membership No. : A28907) (Certificate of Practice No. 14596), as the Scrutinizer to scrutinize the remote e-voting process in a fair and transparent manner.
 - The results of the Postal Ballot will be announced Friday, February 14, 2025. The results, along with Scrutinizer Report, will be displayed at the Registered Office & Corporate Office of the Company and will also be hosted at the Company's i.e. ekanshconcepts.com. The result will also be intimated simultaneously to the Stock Exchange where the Company's Shares are listed.
 - All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call on 022-23058542/43

For Ekansh Concepts Limited
 (Formerly known as Paramone Concepts Limited)
 Sd/-
Mamta Jain
Company Secretary & Compliance Officer
Date: January 15, 2025
Place: Mumbai

WELSPUN ONE PRIVATE LIMITED
 (formerly known as Welspun One Logistics Parks Private Limited)
 3rd floor, Welspun House, Kamala Mills Compound, Senapati Bapat Marg,
 Lower Parel (West), Mumbai, Maharashtra - 400013

PUBLIC NOTICE
NOTICE OF SURRENDER OF REGISTRATION AS CO-INVESTMENT PORTFOLIO MANAGER BY Welspun One Private Limited (formerly known as Welspun One Logistics Parks Private Limited) To Whomsoever It May Concern.
 NOTICE IS HEREBY GIVEN that Welspun One Private Limited (formerly known as Welspun One Logistics Parks Private Limited) ("WOLP"), being registered under the Companies Act, 2013 with its principal place of business located at 3rd floor, Welspun House, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel (West), Mumbai, Maharashtra - 400013, India, is in process of submitting application to Securities and Exchange Board of India to surrender its Co-Investment Portfolio Manager registration (Registration No. INP00007997) in terms of the SEBI (Portfolio Managers) Regulation, 2020. We appreciate your attention to this matter.
 In case of any communication to be addressed regarding the same please reach out on or before 30 Calendar Days from date of Publication of Public Notice to the below mentioned mail id/contact number or address mentioned below:

Mail Id: refillings_welspunone@welspun.com
 Contact No. +91 2262607000

The Kerala Minerals and Metals Ltd
 (A Govt. of Kerala Undertaking) Sankaramangalam, Kollam-691 583
 Phone: 0476-2651215 to 2651217, e-mail: md@kmmil.com, URL: www.kmmil.com

TENDER NOTICE		
Sl No.	Tender ID	Items
1	2024_KMML_720298_1	For the supply of Plate Inconel-0.5 MT
2	2025_KMML_725311_1	For Fabrication & supply of FRP Panels for Filtrate Thickener
3	2025_KMML_725315_1	For Fabrication & supply of Heavy End Reboiler
4	2025_KMML_725599_1	For the supply of Tray Titanium for Eimco Filter-1 ST
5	2025_KMML_725564_1	For the supply of Petals for Digester-36M2
6	2025_KMML_724127_1	For the supply of Brick acid Resistant for Digester
7	2025_KMML_722635_1	For the supply of Class 1 Brick Acid Resistant
8	2024_KMML_718587_1	For the supply of Strip Type Corrugated Heating Element
9	2025_KMML_726087_1	For the procurement of 3Ton Electric Forklift

Chavara 14.01.2025 Sd/- Managing Director for The Kerala Minerals and Metals Ltd

PRE-OFFER ADVERTISEMENT AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT UNDER REGULATION 18(7) IN TERMS OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011
RAYMED LABS LIMITED

A public limited company incorporated under the provisions of the Companies Act, 1956
 Corporate Identification Number: L24111UP1992PLC014240.
 Registered Office: C-273, C Block, sector 63, Gautam Buddha Nagar, Noida, Uttar Pradesh - 201301, India.
 Contact Number: +91-120-2426900/+91-9412700300; Fax Number: 0120-2700300;
 Email Address: raymedlabs@rediffmail.com, raymedlabstid@gmail.com; Website: www.raymedlab.com

THIS PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT IS ISSUED BY SWARAJ SHARES AND SECURITIES PRIVATE LIMITED, THE MANAGER TO THE OFFER, ON BEHALF OF MR. NISHANT NATHMAL BAJAJ (ACQUIRER 1), MR. PRASHANT NATHMAL BAJAJ (ACQUIRER 2), MR. HITESH BAJORIA (ACQUIRER 3), MR. TUSHAR PANDIT AWANTE (ACQUIRER 4), AND MRS. URMILA HANSRAJ SHARMA (ACQUIRER 5) COLLECTIVELY REFERRED TO AS THE ACQUIRERS, FOR ACQUISITION OF UP TO 11,11,110 OFFER SHARES, REPRESENTING 26.00% OF THE VOTING SHARE CAPITAL OF RAYMED LABS LIMITED, AT AN OFFER PRICE OF ₹3.00/- PER OFFER SHARE, PAYABLE IN CASH, TO THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY, IN ACCORDANCE WITH THE PROVISIONS OF REGULATION 18 (7) OF SEBI (SAST) REGULATIONS ('PRE-OFFER CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT ADVERTISEMENT').

This Pre-Offer cum corrigendum to the Detailed Public Statement Advertisement is to be read in conjunction with the: a) Public Announcement dated Thursday, September 05, 2024 ('Public Announcement'), (b) Detailed Public Statement dated Monday, September 09, 2024, in connection with this Offer, published on behalf of the Acquirers on Monday, September 09, 2024, in Financial Express (English daily) [All India Edition], Jansatta (Hindi daily) [All India Edition], and Mumbai Lakhshadep (Marathi daily) (Mumbai Edition) ('Newspapers'), (c) Draft Letter of Offer dated Thursday, September 12, 2024 filed and submitted with SEBI pursuant to the provisions of Regulation 16 (1) of the SEBI (SAST) Regulations ('Draft Letter of Offer'), (d) Letter of Offer dated Saturday, January 04, 2025, along with the Form of Acceptance-cum-Acknowledgement ('Letter of Offer'), (e) Recommendations of the Independent Directors of the Target Company which were approved on Monday, January 13, 2025, and published in the Newspapers on Tuesday, January 14, 2025 ('Recommendations of the Independent Directors of the Target Company') (the Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Recommendations of the Independent Directors, and this Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement of the Target Company are hereinafter collectively referred to as 'Offer Documents') issued by the Manager on behalf of the Acquirers.

Public Shareholders of the Target Company are requested to kindly note the following:

For capitalized terms used hereinafter, please refer to the Paragraph 1 titled as 'Definitions and Abbreviations' on page 8 of the Letter of Offer.

- Offer Price**
 The Offer is being made at a price of ₹3.00/- per Offer Share payable in cash and there has been no revision in the Offer Price.
- Recommendations of the Committee of Independent Directors (CID)**
 A Committee of Independent Directors of the Target Company comprising of Mr. Harsh Prabhakar, as the Chairperson of the IDC and Ms. Poonam Sharma, member of IDC approved their recommendation on the Offer on Monday, January 13, 2025, and published in the Newspapers on Tuesday, January 14, 2025. The IDC Members are of the opinion that the Offer Price to the Public Shareholders of the Target Company is fair and reasonable and is in line with SEBI (SAST) Regulations. Public Shareholders may, therefore, independently evaluate the offer and take an informed decision.
- Other details with respect to Offer**
 - This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. There has been no competitive bid to the Offer.
 - The Letter of Offer has been dispatched to the Public Shareholders of the Target Company whose names appear on Thursday, January 02, 2025, being the Identified Date:
 a) On Thursday, January 09, 2025, through registered post to those Public Shareholders who have not registered their e-mail addresses with the Depositories/Target Company.
 b) On Thursday, January 09, 2025, through electronic mode to all the Public Shareholders whose e-mail addresses had been registered with the Depositories/Target Company.
 - The Draft Letter of Offer dated Thursday, September 12, 2024, was filed and submitted with SEBI pursuant to the provisions of Regulation 16 (1) of the SEBI (SAST) Regulations, for its Observations. In pursuance of which all the observations received from SEBI vide letter bearing reference number SEBI/HO/CFD/CMD/1/2015 dated 13 April 2024/144 dated 31 July 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well as eligible to tender their Equity Shares in this Offer as per the provisions of the SEBI (SAST) Regulations. Public Shareholders who are holding Equity Shares in physical form and intend to participate in the Offer will be required to approach their respective Selling Broker along with the complete set of documents for verification procedure to be carried out, including the (i) original share certificate(s), (ii) valid share transfer form(s), i.e. Form SH-4, fully filled and signed by the transferees (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company), and duly witnessed at the appropriate place, (iii) self-attested copy of the shareholder's PAN Card, (iv) Form of Acceptance duly completed and signed in accordance with the instructions contained therein, by joint/participating Public Shareholders whose name(s) appears on the share certificate(s) in the same order in which they hold Equity Shares, and (v) any other relevant documents such as power of attorney, corporate authorization (including board resolution/specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable. For further information, kindly refer to the Paragraph 8.14, titled as 'Procedure for tendering Equity Shares held in Physical Form' on page 35 of the Letter of Offer.
 - Procedure for tendering the Shares in case of non-receipt of the Letter of Offer:** Public Shareholders who have acquired Equity Shares but whose names do not appear in the records of Depositories on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer. In case of non-receipt of the Letter of Offer, such Public Shareholders of the Target Company may download the same from the SEBI website (www.sebi.gov.in) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares of the Target Company. Alternatively, in case of non-receipt of the Letter of Offer, shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholders, stating name, address, number of shares held, client ID number, DP name, DP ID number, number of shares tendered and other relevant documents. Such Public Shareholders have to ensure that their order is entered in the electronic platform to be made available by Stock Exchanges before the closure of the Offer. For further information, kindly refer to the Paragraph 8.17, titled as 'Procedure for tendering Equity Shares in case of non-receipt of the Letter of Offer' on page 37 of the Letter of Offer.
- Status of Statutory and Other Approvals**
 As of date, to the best of the knowledge of the Acquirers, no statutory approvals are required for the Offer except as mentioned in the Letter of Offer. For further information, kindly refer to the Paragraph 7.16, titled as 'Statutory Approvals and conditions of the Offer' at page 32 of the Letter of Offer.
- Procedure for Acceptance and Settlement of Offer**
 The Open Offer will be implemented by the Acquirers through Stock Exchange mechanism made available by BSE Limited in the form of separate window ('Acquisition Window') as provided under the SEBI (SAST) Regulations, SEBI circular bearing reference number CIR/CFD/POLICYCELL/1/2015 dated 13 April 2015, as amended read along with SEBI Circular CFD/DCR2/CIR/P/2016/131 dated 9 December 2016, as amended, and SEBI Circular bearing number SEBI/HO/CFD/CMD/1/2015 dated 13 April 2015, as amended, and SEBI Circular CFD/DCR2/CIR/P/2020/139 dated July 27, 2020, read with SEBI Circular SEBI/HO/CFD/DCR/1/2015 dated August 13, 2021, a lien shall be marked against the shares of the shareholders participating in the tender offers. Upon finalisation of the entitlement, only accepted quantity of shares shall be debited from the demat account of the shareholders. The lien marked against unaccepted shares shall be released. The detailed procedure for tendering and settlement of shares under the revised mechanism is specified under the Paragraph 8 titled as 'Procedure for Acceptance and Settlement of the Offer' on page 33 of the Letter of Offer.
- Revised Schedule of Activities**

Schedule of Activities	Tentative Schedule Day and Date	ACTUAL SCHEDULE DAY AND DATE (UPON RECEIPT OF SEBI'S OBSERVATION LETTER)
Issue date of the Public Announcement	Thursday, September 05, 2024	Thursday, September 05, 2024
Publication date of the Detailed Public Statement in the newspapers	Monday, September 09, 2024	Monday, September 09, 2024
Date of filing of the Draft Letter of Offer with SEBI	Thursday, September 12, 2024	Thursday, September 12, 2024
Last date for public announcement for a competing offer(s)#	Tuesday, October 01, 2024	Tuesday, October 01, 2024
Date for receipt of comments from SEBI on the Draft Letter of Offer	Monday, October 07, 2024	Tuesday, December 31, 2024
Identified Date*	Wednesday, October 09, 2024	Thursday, January 02, 2025
Last date for dispatch of the Letter of Offer to the Public Shareholders of the Target Company whose names appear on the register of members on the Identified Date	Wednesday, October 16, 2024	Thursday, January 09, 2025
Last date of publication in the Newspapers of recommendations of the independent directors committee of the Target Company for this Offer	Monday, October 21, 2024	Tuesday, January 14, 2025
Last date for upward revision of the Offer Price and / or the Offer Size	Tuesday, October 22, 2024	Wednesday, January 15, 2025
Last date of publication of opening of Offer public announcement in the newspapers in which the Detailed Public Statement had been published	Tuesday, October 22, 2024	Wednesday, January 15, 2025
Date of commencement of Tendering Period	Wednesday, October 23, 2024	Thursday, January 16, 2025
Date of closing of Tendering Period	Wednesday, November 06, 2024	Wednesday, January 29, 2025
Last date of communicating the rejection/acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders	Thursday, November 21, 2024	Wednesday, February 12, 2025

- Note:**
- Date of being in receipt of SEBI Observation Letter
 - The above timelines are prepared based on the timelines provided under the SEBI (SAST) Regulations, pursuant to being in receipt of SEBI's Observation Letter. To clarify, the action set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.
 - There has been no competing offer for this Offer.
 - Identified Date is only for the purpose of determining the names of the Public Shareholders to whom the Letter of Offer would be sent. All the public shareholders (registered or unregistered) of the Equity Shares (except the Acquirers and the parties to the Share Purchase Agreement) are eligible to participate in this Offer any time before the closure of this Offer.

H. Documents for Inspection
 The copies of the following documents will be available for inspection at the principal place

